



CENTRAL ADMINISTRATIVE TRIBUNAL

CHANDIGARH BENCH

R.A. No. 60/0007/2020 & M.As. NO. 60/196 &197 of 2020 in
O.A. No. 60/1247/2017

Chandigarh, this the 11th day of February, 2020

HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

1. Union of India through the Secretary, Ministry of Finance (Revenue), Govt. of India, Room NO. 128-A,128-B, North Block, New Delhi.
2. Principal Chief Commissioner of Income Tax (CCA), North West Region, Sector 17-E, Chandigarh.
3. Principal Chief Commissioner of Income Tax, Ludhiana
4. Commissioner of Income Tax (Appeals), Jalandhar.

...Review Applicants

(BY: MR. K.K. THAKUR , ADVOCATE)

Versus

Ganesh Lal aged 47 years, s/o Sh. Anand Lal, Contingent Worker, office of Commissioner of Income Tax (Appeals), Jalandhar (Group D).

... Respondents

O R D E R(Oral)

SANJEEV KAUSHIK, (Member) (J):

The present Review Application (R.A.) has been filed on behalf of Union of India to review order dated 11.9.2019 passed in O.A. No. 60/1247/2017, whereby the O.A. was allowed and the respondents were directed to consider the case of the applicant for regularization as and when vacancy arise.



2. I have heard the learned counsel for review applicants and have carefully gone through the pleadings available on record, and find no reason to review order dated 11.9.2019 as the grounds raised in the R.A. for review do not fall within the parameters laid down in order 47 Rule 1 CPC and judgment of Hon'ble Supreme Court in the case of **State of West Bengal and Ors. vs. Kamal Sengupta and Ors.** (2008) 8 SCC 612. Therefore, the R.A. is dismissed accordingly. Pending M.A. also stands disposed of accordingly.

(Sanjeev Kaushik)
Member (J)

Place: Chandigarh
Dated: 11.02.2020
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